

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 977 OF 2018 IN
DFR NO. 2602 OF 2018

Dated: 30th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Central Arecanut and Cocoa Marketing & Processing Co-operative Limited	Appellant(s)
Vs.		
Karnataka Electricity Commission & Ors.	Regulatory	Respondent(s)

Counsel for the Appellant(s) : Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : -

ORDER

IA NO. 977 OF 2018
(Appl. for Urgent Listing)

We have heard learned counsel, Mr. Shridhar Prabhu, appearing for the Appellant. Learned counsel appearing for the Appellant submitted that in the light of the statement made in Paragraph 3-4 of the application for urgency, the same may kindly be accepted and the prayer sought may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph 3-4 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to number the appeal and list the matter for admission after curing the defects on **08.08.2018**, *as requested*.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member